

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 46(ND)16
CA. NO.

CORAM:

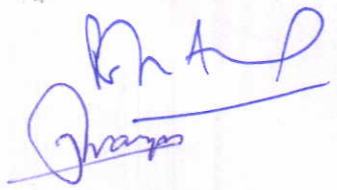
PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2016**

**NAME OF THE COMPANY: M/s. Sh. Prabhadi Singh Batra V/s. M/s. Arrena Overseas Pvt.
Ltd. & Ors.**

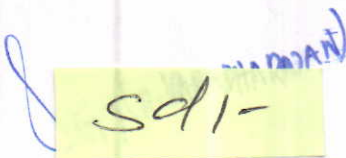
SECTION OF THE COMPANIES ACT: 397/398

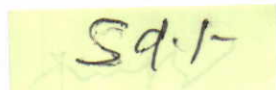
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Saurabh Kalie	Adv	Respondent Petitioner	
2.	Palash Agarwal	Adv		
3.	PRAYAS ANETA	Adv		

ORDER

Learned Counsel for the parties are present. Leaned Counsel for the respondent seeks and is given two weeks time to file the reply to the application of the petitioner moved under Sections 402 & 403 of the Companies Act. Learned Counsel for the petitioner shall file the rejoinder within the period stipulated above where after no further extension will be granted..

List on 26.09.2016 for further proceedings.


(R.Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)